

(1)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.3256/2002

Monday, this the 16th day of December, 2002

Hon'ble Shri Justice V.S.Aggarwal, Chairman
Hon'ble Shri S.A.T. Rizvi, Member (A)

Shri V.K.Saxena
s/o Late Shri Laxmi Narain Saxena
Assistant Director General (Stores)
r/o B-8/1073, Vasant Kunj
New Delhi-70

..Applicant

(By Advocate: Shri Devesh Singh)

Versus

1. Union of India
through its Secretary
Ministry of Health & Family Welfare
Nirman Bhavan, New Delhi-11
2. Director General of health Service
Govt. of India,
Nirman Bhavan, New Delhi

...Respondents

O R D E R (ORAL)

Shri Justice V.S.Aggarwal:

Learned counsel for applicant does not press the application but seeks liberty to file application pertaining to the alleged contempt purported to have been committed by the respondents. Allowed as prayed.

2. Subject to aforesaid, the application is dismissed as withdrawn.


(S.A.T. Rizvi)
Member (A)

/sunil/


(V.S.Aggarwal)
Chairman